

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:892  
ANSWERED ON:10.12.2013  
INTER CASTE MARRIAGE  
Rawat Shri Ashok Kumar

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government proposes to protect those couples who enter into inter-caste marriages to form a casteless society;
- (b) if so, the details thereof; and
- (c) the steps taken/proposed to be taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT)

(a) to (c) The Ministry of Home Affairs in its advisory dated 01.04.2010, addressed to the Chief Secretaries of all State Governments/Union Territory Administrations has, inter-alia, stated that 'Police' and 'Public Order' are State subjects under the Seventh Schedule (List -II) to the Constitution of India and, therefore, the State Governments and UT Administrations are primarily responsible for prevention, detection, registration, investigation and prosecution of all crimes within their jurisdiction including crimes against Scheduled Castes/Scheduled Tribes. The Union Government, however, attaches the highest importance to matters relating to the prevention of crime; and therefore, the Union Government has been advising the State Governments/UT Administrations from time to time to give more focused attention to the administration of the criminal justice system with emphasis on prevention and control of crime including crimes against Scheduled Castes/ Scheduled Tribes feel secure, enjoy their human rights and live their lives with dignity and respect that every citizen of India deserves. As such, the responsibility of protection to inter-caste couples also lies with the State Governments.

Under a Centrally Sponsored Scheme for implementation of the Protection of Civil Rights Act,1955 and the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, Central assistance is provided to State Governments/Union Territory Administrations, inter-alia, towards incentive for inter-caste marriages where one of the spouses belongs to a Scheduled Caste.